

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 10.11.2017**

**Appeal No. 310 of 2017**

Transgene Biotek Limited  
Through its Managing Director  
Mr. K. Koteswara Rao  
Plot No. 69, 70 & 70A,  
Andrich Indl. Area,  
I.D.A. Bollaram, Sangareddy District – 502 325.  
Telangana State.

...Appellant

Versus

1. Securities and Exchange Board of India  
SEBI Bhavan, Plot No. C-4A,  
G-Block, Bandra-Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

2. Bombay Stock Exchange Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street,  
Mumbai – 400 001

...Respondents

Mr. Faran M. Khan, Advocate i/b Kookada and Associates for the Appellant.

Mr. Aditya Mehta, Advocate with Mr. Pulkit Sukhramani and Ms. Vidhi Jhawar, Advocates i/b The Law Point for Respondent No. 1.

Ms. Vaneesa Agrawal, Advocate with Mr. Mahaveer Rajguru, Advocate i/b Suvan Law Advisors for Respondent No. 2.

CORAM : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. Counsel for SEBI has placed on record a letter dated November 9, 2017 issued by the Manager, Corporation Finance Department, Compliance & Monitoring Division of SEBI, copy of which is furnished to the counsel

for the appellant. In view of the said letter, counsel for the appellant seeks to withdraw the appeal with liberty to file fresh appeal / appeals.

2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed. Fresh appeal / appeals, if any, be filed within a period of 4 weeks from today.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

10.11.2017

Prepared and compared by:msb